

# **Central Administrative Tribunal Principal Bench, New Delhi**

O.A.No.409/2016

Monday, this the 3<sup>rd</sup> day of December 2018

**Hon'ble Mr. K.N. Shrivastava, Member (A)  
Hon'ble Mr. S.N. Terdal, Member (J)**

1. Ms. Chhaya Goswami  
Aged 34 years  
d/o Dharampal Goswami  
R/o H.No.B-4, Madhukunj Gali  
Shivaji Road, North Ghonda  
Delhi – 110 053  
Post Special Educator
2. Ms. Alka  
Aged 29 years  
d/o Ompal Verma  
R/o C-235, Gali No.08  
Ganga Vihar, Near Gokul Puri  
Delhi -110 094  
Post Special Educator

..Applicants

(Mr. Tenzing Thinlay Lepcha, Advocate for Mr. Anuj K. Aggarwal, Advocate)

Versus

1. Govt. of NCT of Delhi  
Through its Chief Secretary  
Delhi Secretariat  
IP Estate, New Delhi – 110 002
2. Union of India through its Secretary  
Ministry of Human Resource & Development  
Shastry Bhawan, New Delhi – 110 001
3. Delhi Subordinate Services Selection Board  
(DSSSB)  
Through the Chairman  
Govt. of NCT of Delhi  
FC-18, Institutional Area  
Karkardooma, Delhi – 110 092
4. North Delhi Municipal Corporation (NDMC)  
Through its Commissioner (North)  
Dr. SPM Civil Centre  
J L Nehru Marg  
New Delhi – 110 002
5. South Delhi Municipal Corporation (SDMC)

Through its Commissioner (South)  
 23<sup>rd</sup> Floor, Civic Centre  
 Minto road, New Delhi – 110 002

6. East Municipal Corporation (EDMC)  
 Through its Commissioner (East)  
 Viswas Nagar Extension, Shahdara  
 Delhi – 110 032

..Respondents

(Mr. Subhash Gosain, Advocate for respondent No.2, Mrs. Anupama Bansal,  
 Advocate for respondent No.5 – *Nemo* for other respondents)

### **O R D E R (ORAL)**

#### **Mr. K.N. Shrivastava:**

The main relief claimed by the applicant in this O.A. reads as under:-

“(i) Issue an appropriate order or direction thereby directing respondent no.1 to make the proposal to the respondent no.2 for grant of relaxation to the applicants in qualification of CTET in terms of Section 23 (2) of the RTE Act, 2009 and also direct respondent no.2/Central Government to consider the case of the applicants for grant of relaxation in the qualification of CTET”

2. Such a relief cannot be granted by the Tribunal. We hold that the applicant has indulged into infructuous litigation. In the normal course, we would have imposed fine in such case. However, we are restraining ourselves from doing so.
3. The O.A. is dismissed for the reasons mentioned hereinabove. No costs.

**( S.N. Terdal )**  
**Member (J)**

**( K.N. Shrivastava )**  
**Member (A)**

**December 3, 2018**  
 /sunil/